

श्री राजनारायणः (हज्जालना और मुद्देनिता, दोनों का प्रच्छा निम्नलिखित है।

SHRIMATI INDIRA GANDHI One hon Member has made the point about the evacuation of the UN contingent. I do not know what he was trying to prove. I do not know whether he was trying to find an alibi for a totally indefensible attack again b Israel.

SHRI SUNDAR SINGH BHANDARI Was it only because of economy?

SHRIMATI INDIRA GANDHI This is entirely incorrect and I am told that my colleague, the Defence Minister, has just now contradicted that statement. When the UNEF was in Gaza Israel knew it. They knew the position. They knew that this contingent was awaiting evacuation. To attack and kill these missionaries of peace was cruel and wanton. There is absolutely no justification for this act. The United Nations Emergency Force consists of about 3,400 people and the Indian contingent is about a thousand. Contingents of other countries are also there and the suggestion that we have been negligent is as unworthy as it is irresponsible.

The approved UN schedule provided for the repatriation of the Indian contingent is on the 19th June by sea. It was but natural for the Government of India, in the interests of an orderly withdrawal of the various contingents by the UN, to agree to the schedule and mode of repatriation decided by the United Nations. Naturally we could not dream that Israel, knowing the entire situation, would act in the way it did. I am surprised that although hon Members have expressed a little sympathy for the bereaved families, they have dealt with this matter so lightly as not even to condemn this action taken by Israel.

As regards the food ships there will perhaps be some delay and I am sure the House will be glad to know that an Indian food ship coming from the U.S.A. was allowed to pass through the Suez Canal. I do not think there is any other point. All the important points have been covered.

MR. CHAIRMAN: The House stands adjourned till 2.30.

The House then adjourned for lunch at forty-two minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock. The VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

THE PASSPORTS BILL, 1967—contd.

श्री निरंजन बर्मा (मध्य प्रदेश) : श्रीमान् उपसभाध्यक्ष जी, पासपोर्ट बिल के बारे में कल मैंने अपने विचार प्रकट किये थे उनके मन्दर्भ में आगे श्रीमान् की सेवा में और भी कुछ तथ्य में रखना चाहता हूँ जिससे यह भलीभाँति प्रकट हो जायेगा कि शासन अपने हाथ में अधिक से अधिक सत्ता रखना चाहती है। शासन की इच्छा ऐसी नहीं है कि वह उन व्यक्तियों के हाथ से कुछ सत्ता दे जा कि बाहर जाना चाहते हैं या बाहर से लौट कर आना चाहते हैं। उन पर अधिक लगाने के लिये साधारणतः एक उदार नाति बरती जानी चाहिये या लेकिन वह उदार नाति नहीं बरती गई, जैसा कि धारा 24 की उपधारा 2 (बी) से मालूम पड़ता है, उसमें यह है —

"the classes of persons to whom passports and travel documents referred to respectively in sub-section (1) and sub-section (2) of section 4 may be issued,"

[श्री निरजन वर्मा]

इसमें शासन ने अपने हाथ में रूल बनाने के लिये अधिकार चाहा है और कित-कितन विषयों पर उसे रूल बनाने के अधिकार हांगे इसका विवेचन किया है। हमने पहले निवेदन किया था कि धारा 4 के अन्तर्गत तीन तीन प्रकार के पासपोर्ट बनाने की इच्छा प्रदर्शित की गई है, पहले प्रकार का अडिनरी पासपोर्ट, दूसरे प्रकार का अफिशियल पासपोर्ट और तीसरे प्रकार का डिप्लोमैटिक पासपोर्ट और अभी प्रकार से ट्रेवल डाकूमेंट भी तीन प्रकार के बनाये जाने का इसमें हवाला दिया है और उसी मदर्भ में हम यह निवेदन करना चाहते हैं कि यह रूल मेकिंग अथारिटी केवल शासन के हाथ में नहीं होनी चाहिये। कितने प्रकार के पारपत्र, पासपोर्ट हो और वे कित-कितन को दिये जाने चाहिये और कित-कितन को नहीं दिये जाने चाहिये इस विषय में पार्लियामेंट को ही अधिकार होना चाहिये कि वह यह निर्देशित करे और बताये कि कैसे हो और शासन के हाथ में यह अधिकार नहीं दिया जाना चाहिये।

इसी प्रकार इसमें जो सब से बड़ा बात है वह यह कि शासन रूल बनाने के, नियम बनाने के जो अधिकार है उनके अन्तर्गत वह भी निश्चय करेगा —

“the appointment of appellate authorities under sub-section (1) of section 11, the jurisdiction of, and the procedure which may be followed by, such appellate authorities.”

शासन के हाथ में यह अधिकार नहीं होना चाहिये कि वह अपेलेट अथारिटीज की नियुक्ति का फैसला स्वयं करे। जिस तरह संजुद्धीमियरी में होता है कि कहा पर कानून के अन्तर्गत कौन अपेलेट अथारिटी होगी इसी प्रकार से यहां भी होना चाहिये, शासन के रूल बनाने के अधिकार के अन्तर्गत यह नहीं होना चाहिये, शासन की यह अधिकार

प्रदत्त नहीं होना चाहिये कि वह निश्चय करे कि अपेलेट अथारिटी कौन होगी, किस के पास कौन अपील जायेगी, उसका ज्युरिडिक्शन क्या होगा। यह निर्णय करने का अधिकार भी पार्लियामेंट की होना चाहिये कि पार्लियामेंट यह निर्णय करे कि किस न्यायालय में किंग क्षेत्र की, किस सीमा के अन्तर्गत, अपील की जानी चाहिये। इस प्रकार दोनों हाथों से शासन ने अपने अधिकार-सीमा में यह चीज रखने का यत्न किया है। उससे एक भय है। शासन ने यदि वह निर्णय कर लिया कि हम किसी व्यक्ति को पारपत्र नहीं देगे या शासन ने यह निर्णय कर लिया कि हम किसी व्यक्ति को बीच में बाहर के देशों में जो यात्रा कर रहा है उसको बुलायेगे और इसके बाद जो अपील की जायेगी वह अपील किस के पास जायेगी, उन्हीं व्यक्तियों के पास की जायेगी जिनकी नियुक्ति इस शासन ने अपनी रूल मेकिंग अथारिटी के अन्तर्गत की है तो वह उसके गोब में रहेंगे और शासन जैसा चाहेगा करवा लेगा। इसलिए शासन के हाथ में रूल मेकिंग अथारिटी के जो अधिकार धारा 4(2) (ए), (बी) और (जी) में है वह नहीं होनी चाहिये और इस प्रकार की धाराओं को इसमें से निम्न देना चाहिये।

अतः मैं निवेदन कहूंगा कि पासपोर्ट की प्रणाली बहुत देर से समार में आई। पासपोर्ट की प्रणाली अगर देशों में रखी जानी है तो उसका बहुत उदार हृदय में प्रयोग होना चाहिये, कहीं पार्टी का भावना से, दलगत भावना से इस मामले को सरकार अपने हाथ में न ले ले और इतना दमन का अकुश कही न लगा दे कि जो पारपत्र की मान्यता है, उदारता है, वह पूरी तरह से रह जाये इसलिये।

मैंने सुझाव दिये हैं उनका सम वेण में मॉडिफिकेशन कर के, सरकार का एक ही रूप में अच्छा पारपत्र विधेयक लाना चाहिये, यही मेरा निवेदन है।

DR. (MRS.) MANGLADEVI TALWAR (Rajasthan): Mr. Vice-Chairman, this Passports Bill, 1967, seeks to replace the Ordinance which was promulgated following the Supreme Court judgment in *Satwant Singh Sawhney vs. the Union Government*. The right to travel abroad was a part of personal liberty. Prior to this decision of the Supreme Court passports were issued by the Government in the exercise of its executive power to conduct foreign relations. Before this judgment—I would like to quote here from the Bill:

“A passport was considered to be essentially a political document, issued in the name of the President of India to the Governments of, or authorities in foreign countries requesting them to afford facilities of safe travel to the holder in their territories and to provide him necessary assistance and protection.”

So it gives permission to go out of the country and it will also give protection and facility to the holder of the passport. In short it was considered necessary to give permission or permit or identity card as it used to be to a person who was travelling abroad. But the majority decision of the Supreme Court in the case aforementioned denied the Government any such absolute power though it was a majority of three *versus* a minority of two. So it was a question of a very close minority. The majority upheld the Government's view-point. The majority held, *inter alia*, that the right to travel abroad is a part of a person's personal liberty and he could not be deprived except according to procedures established by law in terms of article 21 of the Constitution. There was no law establishing such procedures; the Government had no right to refuse the passport to any person who might have applied for the same. So, to get over the difficulty, this Bill has been brought before the House and I think that it is an essential Bill, and it must be passed.

Another point is that article 14 is part of inherent rights; it has also been stated in the judgment. Article 14 says that all citizens of India should be equal. It says—

“The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India.”

Although there is no mention in this article about any foreign travel, the Supreme Court has held that the liberty to go abroad is part of the liberty at home.

Sir, it is stated by some hon. Members that passport is of recent origin. Previously, there was no passport. And Mr. Ruthnaswamy has mentioned that when he went abroad, his father just bought a ticket for him as if he was going from here to Bombay and he went out of the country. After the First World War—and many of the friends over here must have had the same experience—when I went abroad, I had to get a passport. But there was no P Form which is very troublesome during these days. More and more restrictions are being put on the individuals who are travelling abroad. In these days when there is a shooting war, passports, identity cards, restrictions and permissions are very essential, very necessary. When there is so much of dissension, so much of war going on in the Middle East and in South East Asia. Really, countries, instead of getting together, are getting far apart; they are getting suspicious of each other; they do not trust each other's good intentions. Therefore, some kind of restriction in issuing passports is absolutely necessary. It is said that in countries like the United Kingdom, the USA and Canada, there are no regulations about passports.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): There are.

DR. (MRS.) MANGLADEVI TALWAR: Written regulations?

SHRI SYED AHMED (Madhya Pradesh): In 1920 there were regulations.

DR. (MRS.) MANGLADEVI TALWAR: In England, of course, everything goes by usage and convention. But even there they have a Passport Act. Therefore, we too have to pass this Act in our country.

Sir, hon. Members have mentioned about the types of passports. Well, the types of passports are mentioned at page 2. There are three types, the ordinary passport, official passport and diplomatic passport which, I think, are even today in use. So, there is nothing new about this.

Then it is stated:

"(a) issue the passport or travel document with endorsement, or, as the case may be, make on the passport or travel document the endorsement, in respect of the foreign country or countries specified in the application;"

That means all the countries that a candidate has specified or for which he has asked for permission to be given.

Then there is the restriction. There are some countries for which the passport is refused and he is not allowed to visit them. The third thing is to:

"refuse to issue the passport or travel document or, as the case may be, refuse to make on the passport or travel document any endorsement."

That means that the passport, the permission, is refused to some citizens of India. Well, that is necessary, Sir, in the interest of the security of the country and also with regard to our relations with the other countries.

One hon. Member has mentioned . . .

(Time bell rings).

How much time?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are giving fifteen minutes each.

DR. (MRS.) MANGLADEVI TALWAR: Fifteen minutes are not over yet.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have got three minutes more.

DR. (MRS.) MANGLADEVI TALWAR: Three minutes? I think I have just begun.

SHRI SYED AHMED: No Chairman will ring the bell without reason.

DR. (MRS.) MANGLADEVI TALWAR: As I have got only a few minutes more, I would hurry.

There is provision for appeal. Of course, delegation of power to have passport authorities at State level and at other places is necessary. Everyone cannot come to the Centre. There is provision for appeal. I will just read it out:

"Any person aggrieved by an order of the passport authority under clause (b) or clause (c) of sub-section (2) of section 5 or clause (b) of the proviso . . ."

and so on and so forth. If anybody is aggrieved, he or she can make an appeal. I would like to say this that I quite agree with some of the hon. Members who have spoken before, who have suggested that there should be an appeal, that a tribunal especially meant for this purpose be created. It may be called by any name; or it may be called the Passport Tribunal. It should be a body or an agency to whom an appeal may be made; it should not be just a superior officer or a passport authority, because they are both executive authorities. And one executive authority, of course,

feel very much sympathetic towards the other executive authority. Therefore, I submit, Sir, that the right of appeal should be given, and, of course, it is already provided in the Bill. But that body or that tribunal should be drawn from the administrative set-up.

Thank you.

श्री त्रिलोकी सिंह (उत्तर प्र.) :  
जनाबे ! पासपोर्ट बिल को कानून की शक्ल दी जाय या महज एक जरूरी काम ही नहीं है बल्कि लाजमी है। इस जमाने किसी मुल्क के वाशिनदे के लिये इतनी पाबंदियां हैं कि वह एक जगह से दूसरी जगह बिना इजाजत के न जा सकता है और न बिना इजाजत के वापस हो सकता है। एक जमाना नाबालग था कि जब आमदोरफ्त की ये सहुलियतें हासिल थीं, एक मुल्क से दूसरे मुल्क को जाने में कोई रुकावट नहीं थी। मगर यह इन्सान की बदकिस्मती है कि जैसे आमदोरफ्त की सहुलियतें बढ़ी वैसे वैसे ये पाबंदियां आयद कर दी गई कि कोई एक मुल्क का रहने वाला बिना इजाजत दूसरे मुल्क नहीं जा सकता। बहरहाल, हम कोई अनोखे नहीं हैं कि प्रपना अलग से कानून बनायें, अपने यहां पासपोर्ट न रखें या आन्द व रफ्त में कोई रुकावट न रखें। इसलिए यह बहुत जरूरी है कि पासपोर्ट के सिलसिले में भारत सरकार के जो कायदे ये उन्हें कानून का जमा पहिनाया जाय ताकि सरकार का कोई आफिसर अपने उस अखित्यार का कि किसी को पासपोर्ट दे या न दे, बेजा इस्तेमाल न कर सके।

जनाब, सरसरी निगाह से मैंने इस मसविदे को देखा और इसमें मुझे कुछ बातें ऐसी अखरी जिनकी तबज्जाह आपके जरिये इस ऐवान का बाप तौर पर लिया चाहता हूं। एक धारा है जिसमें लिखा है कि अगर किसी को दो साल से ज्यादा सजा हुई हो तो उसे पासपोर्ट नहीं दिया जायेगा और वह हिन्दुस्तान के बाहर नहीं जा सकेगा। जनाब, आप जानते हैं कि

यह दो साल की सजा ऐसे मामले में भी हो सकती है जिसका किसी किस्म के इखलाकी जवाल से ताल्लुक न हो, मारपीट पर हो सकती है। एकमांडेंट पर हो सकती, कोई दुर्घटना हो जाय। क्या वजीर साहब इस दफा को रखने की जरूरत समझते हैं? मैं यह अर्ज करना चाहता हूं कि वह उसे ऐसा सीमित कर दें मसलन offences involving moral turpitude मुमकिन है कि नौबत आये। अक्सर यह बात सामने आती है कि खुशो नहीं बल्कि मजबूरी से किसी कानून-शिकनी करनी पड़ती है और यह हो सकता है कि उसमें दो साल से ज्यादा सजा हो जाय। ऐसे आदमियों के लिए मुमकिन होगा कि वह अपने इलाज के लिए जो उन के लिए जरूरी है हिन्दुस्तान से बाहर जाकर इंग्लिस्तान में या कहीं दूसरी जगह करा सकें। मैं समझता हूं कि इस अखित्यार को रखने की हुकूमत की जरूरत नहीं है।

एक और दफा की तरफ जनाब का ध्यान दिलाना चाहता हूं जिसमें लिखा है कि किसी भी कायदे के खिलाफ अगर कही उसके लिए सजा न लिखी हो तो उसे तीन महीने की सजा दी जा सकती है। यह कानून बनाने का नया तरीका है। जितने भी फौजदारी के कानून हैं अगर उन्हें देखा जाय तो जनाब कहीं पर भी देखने को यह नहीं मिलेगा कि बगैर किसी बात का जुरम बताए हुए उसकी खिलाफवर्जी में तीन महीने की सजा दी जाय। अगर कोई जुरम है कोई उसको करता है तो उसे सजा होनी चाहिये। यह दफा 12 का तीसरा हिस्सा है। मेरे पास हिन्दी में इसकी कापी नहीं है। श्री राजनारायण जी ने कल उसके बारे में इसरार भी किय था। (Interruptions). अगर आ गई है मुझे माफ कीजियेगा, मुझे मालूम नहीं था। अब मैं धारा को आपके सामने पढ़ता हूं।

“जो कोई पारपत्र या यात्रा दस्तावेज की किसी शर्त का या इस अधिनियम के या तदधीन बनाए गए किसी नियम के किसी

श्री त्रिलोकी सिंह]

उपबन्ध का कोई ऐसा उल्लंघन करेगा जिसके लिए इस अधिनियम में अन्यत्र कोई दंड उपबंधित नहीं है तो वह कारावास से, जिसकी अवधि तीन मास तक की हो सकेगी, या जुर्माने से, जो पाच सौ रुपया तक का हो सकेगा, या दोनों से दंडनीय होगा ।”

एक भाननंथ सदस्य : इसका मतलब क्या है ?

श्री त्रिलोकी सिंह : इस धारा को अंग्रेजी में भी पढ़ देता हूँ। अगर वे अंग्रेजी ज्यादा अच्छा समझते हैं तो उसमें ऐतराज क्या है ?

“Whoever contravenes any condition of a passport or travel document or any provision of this Act or any rule made thereunder for which no punishment is provided elsewhere in this Act shall be punishable with imprisonment for a term which may extend to three months or with fine which may extend to five hundred rupees or with both.”

यह एक ऐसी धारा है जनाब कि मेरी नाकिस राय से इफा गलत इस्तेमाल हो सकता है और मेरी राय है कि इसे निकाल दिया जाना चाहिये।

यह मेरी खुशकिस्मती है कि इस भहकमे के वजीर साहब आज मौजूद हैं इस ऐवान में। मैंने कल एक दूसरे मसविदे पर अपने ख्याल का इजहार करते हुए कहा था और इंडेम्निटी क्लेम पर आपका ध्यान दिलाया था। इसमें भी दफा 16 में लिखा हुआ है :

“No suit, prosecution or other legal proceeding shall lie against the Government or any officer or authority for anything which is in good faith done or intended to be done under this Act.”

ठीक है इसकी जरूरत क्या है ? मैंने जैसा कल अर्ज किया था और आज भी दोहराता हूँ वजीर साहब की तबज्जह खास तौर पर दिलाने के लिए कि हिन्दुस्तान में 100 साल से भी ज्यादा हो गये हैं करीब 150 साल हो

गये हैं यहां तमाम क्वानीन बने। वह गुलामी का जमाना था। उस समय सरकार के अहलकारान और ओहदेदारान कौम-के नुमाइन्दे नहीं थे बल्कि सुल्ताने मुअज्जम के नुमाइन्दे थे उनके एजेंट थे और नौकर थे। फिर भी उस हुकूमत ने जरूरी नहीं समझा कि उनको इतनी छूट दे कि हर कानून के मसविदे में यह लिखा जाय कि अगर सरकारी अफसरान नेकनीयती से गलत काम करते हैं तो उसके जवाबदेह नहीं होंगे। एक कानून सहज क्रिमिनल ला में यह रखा गया और वही काफी समझा जाता था कि अगर किसी अहलकार या ओहदेदार से भूल में कोई काम हो जाय तब वह उसके लिए जवाबदेह नहीं होगा। दूसरी बड़ी जंग के बाद हम आजाद हुए और डिफेन्स आफ इंडिया एक्ट के रूल के अन्तर्गत इतने काम सरकार ने अहलकारान को दिये कि यह जरूरी था कि अगर कोई काम नेकनीयती से करता है तो वह उसके लिये जवाबदेह नहीं होगा। उसी सिलसिले से हम आजाद हुए और डिफेन्स आफ इंडिया रूल की बीमारी लग गई। अब यह धारा हर कानून में लग जाती है। हजूर गौर फरमाये कि अब हुकूमत जम्हूरियत की है अवाम की हुकूमत है। अंग्रेजों की हुकूमत और जमाने में जब ओहदेदारान अहलकारान कुछ मनमानी भी कर सकते थे तब हर कानून में इसकी गुजाइश नहीं रखी गई। आज तो हुकूमत का दावा है किस को इसमें शुबह हो सकता है, श्री राजनारायण को इसमें शुबह होगा कि उसका काम हमेशा ठीक तरह से चलता है फिर भी जब उनका यह दावा है कि काम ठीक तौर कानून के वमूजिब अहलकारान करते हैं तो फिर इस धारा की इस दफा में क्या जरूरत है।

हमारी यह खुशकिस्मती है कि वजीर साहब एक नामी वकील ही नहीं हैं बल्कि नामी जज भी इस मुल्क के रह चुके हैं। मुझे तो उनको देखने का, उनकी तकरीर सुनने का मौका लखनऊ में जब 1928 में आल पार्टीज कांफ्रेंस हुई थी तब मिला था। जाहिर है वे

उस जमाने के उभरते हुए लोगों में से थे जिनके ऊपर कौम की आखे लगी हुई थीं कि किसी दिन श्री चागला साहब भी रहनुभाई करेंगे। आज वह हमारी रहनुमाई कर रहे हैं। ती मैं उनसे खास तौर पर यह दरखास्त करूंगा कि वह इस धारा को निकाल दे और अपने जमाने में जितने दिन उनका हुकूमते हिन्द में वास्ता रहे, चाहे वह एक्सटर्नल अफेयर्स के मंत्री की हैसियत से या और किसी हैसियत से कवानीन के मसविदे कैबिनेट में आते हैं वह भारत सरकार को इस पर आमादा करे कि हर कानून में यह इन्डिमिनिटी क्लाज रखने की जरूरत नहीं है।

3 P.M.

हुजूर, मुझे एक बात और आप से अर्ज करनी है कि इसमें अपीलेंट अथॉरिटी को रखा गया है। आम तौर पर चन्द लोग ऐसे होते हैं, मसलन व्यापारी, रईस, जो पासपोर्ट मुस्तकिल लेकर के रखे और पाचवे साल या तीसरे साल उसकी तौमीह करा ले। मामूली तौर पर जब किसी को जरूरत होती है तब वह पासपोर्ट लेता है। इस कानून में कायदे ज. कुछ बने उनमें इस बात की गुंजाइश होनी चाहिये कि दरखास्त देने के एक महीने, 15 दिन, 18 दिन, 20 दिन, डेढ़ महीना, तीन महीना या जो भी मुद्दत मुनासिब रखी जाय उसमें पासपोर्ट आदमी को हमिल हो जाय। मैं अपने जानी तजुर्बों से कहता हूँ कि जमाने आजादी में नहीं, जमाने गुलामी में दरखास्त दी और छ दिन के अन्दर पासपोर्ट मिल गया। और जमाने आजादी का तजुर्बा है, हुजूर, कि दरखास्त दी, हफ्ते छ हो गये और पासपोर्ट नहीं मिला। हमारे बुजुर्ग थे लखनऊ शहर के जो लोक सभा के मेम्बर भी थे, चौधरी हैदर हुसैन साहब। एक दिन वह मुझे पासपोर्ट दफ्तर में बैठे मिल गये। मैंने कहा कि चौधरी साहब, कैसे आप तशरीफ लाये। कहने लगे कि भाई, मुसीबत में मुबतिला हूँ, एक लडका पासपोर्ट चाहता है, लेकिन वह नहीं मिलता। वह लडका भी एक बैरिस्टर साहब का था।

फिर उन्होंने कहा कि तुम कैसे आये। मैंने कहा कि मैं इस मुसीबत में तो नहीं मुबतिला हूँ, लेकिन पासपोर्ट लेने आया हूँ। फिर उन्होंने कहा कि भाई, तुम को नहीं दोगे। चौधरी साहब की इन्कार कर चुके थे। सुप्रीम कोर्ट के एक एजेंट भी उनके साथ थे। उनको भी इन्कार कर चुके थे। मैंने कहा कि मेरे साथ आइये। मैंने जा कर झुक के अफसर को फर्माइशी सलाम किया। उन्होंने कहा "कौन"। मैंने कहा, हुजूर, एक दरखास्त लाया हूँ। फिर क्या था, खुश हो गये। डिप्टी साहब थे। वह बोले, क्या है। मैंने कहा कि पासपोर्ट चाहिये, कुछ बच्चे विलायत जाने वाले हैं। एक चीफ जस्टिस का लडका था, लक्ष्मी शंकर मिश्र जी का, जो उस जमाने में नागपुर हाई कोर्ट के चीफ जस्टिस थे। एक विजय किशन जी, बैरिस्टर का साहबजादा था लखनऊ का और एक खाकमार का भतीजा था। उन्होंने कहा कि क्या आप सब के लेगे। मैंने कहा कि जी हाँ, मैं इसीलिये आया हूँ। तो ले लीजिये। चौधरी साहब लखनऊ के नामी गरामी बर्काल, लोक सभा के मेम्बर, मूरत शक्ल में बहुत अच्छे, लहीम, शहीम, किसी मजमे से निकल जाय तो लोग समझे कि हा, कोई जा रहा है, उमदा लिबास पहने हुये, मेरी तरह नहीं कि टेढ़ा-मेढ़ा और ढीला-ढाला पायजामा, उनको टरकाया डिप्टी साहब ने। कनाट सर्कस में उनका दफ्तर था। मैंने झुक कर सलाम किया और तीनों का ने लिया और तीनों की तरफ से दस्तखत मैंने बना दिये। यह भी उन्होंने नहीं पूछा कि मुख्तारनामा तुम्हारे पास है कि नहीं। मजाज होना चाहिये अफसरान को। मैं उनकी मज्जमत नहीं करता हूँ। मैं समझता हूँ कि उस अफसर ने बहुत अच्छा काम किया। मगर कानून के अन्दर यह मजाज हासिल होना चाहिये पासपोर्ट अथॉरिटी को कि जितनी ज्यादा सहूलियत वह दे सके पासपोर्ट हासिल करने वालों को, उतनी ज्यादा सहूलियत दे। यही सहूलियत, हुजूर, मैं चाहूंगा अपीलेंट अथॉरिटी के लिये। कोई मुद्दत इसमें लगाई जानी चाहिये। यह सही है कि मुद्दत लगाने

[श्री त्रिलोकी सिंह]

के बावजूद भी यह नहीं हो सकेगा कि हमेशा उस मुद्दे के अन्दर ही अपील का फैसला हो जाय। मगर उसका महज जिक्र ही इस बात की तरफ देगा कि अपीलेंट अथॉरिटी को कि वह जल्द फैसला करे, वरना आज हमने अपील कर दिया और छः महीने बाद फैसला हुआ। यह पासपोर्ट ऐसी चीज है जिस का काम तड़पड़ और झटपट होना चाहिये।

एक बात मुझे और खटकी हुई, जिस की ओर मैं आप की तवज्जह दिलाना चाहता हूँ और वह यह कि तमाम वजूहत का जिक्र किया गया जिनकी वजह से पासपोर्ट देने से इन्कार किया जा सकता है। बीच में पब्लिक इंस्ट्रस्ट भी रखा गया। यह पब्लिक इंस्ट्रस्ट इतना ज़ुमानी फिक्र है कि हर बात उसमें आ सकती है। इस वजह से नहीं देंगे, इस वजह से नहीं देंगे और आखिर में पब्लिक इंस्ट्रस्ट भी लगा दिया। पब्लिक इंस्ट्रस्ट कही डिफाइन करना, उसकी तथारीह करना, उसकी परिभाषा करना मुश्किल काम है व मुमकिन नहीं है। हर जमाने में, हर बक्त में, हर ज़रूरत के लिहाज़ से पब्लिक इंस्ट्रस्ट बदलता रहता है। तो क्या यह अख्तियार हुक्म को दे दिया जाय कि कुछ न मिले तो इसी इल्लत में यानी पब्लिक इंस्ट्रस्ट में पासपोर्ट देने से इन्कार कर दें। पासपोर्ट न देने के जो वजूह होंगे उनको बताना नहीं होगा यह गौर करने की बात है। क्योंकि आर्डिनेंस निकला है, इसलिये दो महीने के अन्दर इसको कानूनी शकल देनी ही है। लेकिन वजीर साहब अगर चाहें तो कोई न कोई शकल उस में तुरमीम का निकाल सकते हैं।

अब मैं आपका ध्यान एक बात की तरफ और दिलाना चाहता हूँ कि गैरमुल्की लोगों को भी पासपोर्ट और ट्रेवेल डॉक्यूमेंट देने की गुंजाइश रखी गई है। मुझे नहीं मालूम, इस सिलसिले में जाती तजुर्बा भी नहीं है कि एक गैरमुल्की जब तक हिन्दुस्तान का शहरी न बन जाय तब तक वह हमारे पासपोर्ट से सफर कैसे करेगा। मुमकिन है कि इसमें कोई कानूनी

मसलहत हो जिस का मुझे इल्म न हो। लेकिन यह बात भी मुझे खटकी और मैं यह चाहूंगा जनाब वजीर खारिजा जब इस सिलसिले में रोशनी डालें तो मेरी इस दुश्वारी को भी दूर करने का खयाल रखे।

(Mysore): Mr. Vice-Chairman, I am  
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sorry I forgot to bring my copy in which I had made notes. So I am offering such remarks as I do remember and as pass through my mind. Thanks to the case of Mr. Sawhney vs. the Union, the passport procedure is being put on the statute book. The present procedure of issuing passport is not without trouble. I am one of those who believe that every citizen should be able to get a passport if he wants it unless he comes under certain categories . . .

THE VICE-CHAIRMAN (SHRI  
AKBAR ALI KHAN): As early as possible.

SHRI M. GOVINDA REDDY: Yes, I agree, that was what I was going to say. But what happens now is, an application is made and it is sent to the police for verification. It is all right. The passport authority should know the bona fides of the person who is an applicant for a passport. But even after receiving police verification, passport applications are held up unless the person himself goes to the passport office, not once or twice but ten times. I myself have intervened in many cases. The Regional Passport Officer refers the matter to the higher authorities as a matter of routine. This is all right in a doubtful case, in the cases where, in his opinion, it is not desirable to issue a passport. In such cases if he seeks the opinion of higher authorities and gets their sanction, it is all right. One can understand that. But one cannot understand the matter being referred as a matter of routine. For



instance, many people from Bangalore apply for passports at Madras. They will have to go to Madras at considerable expense, not once or twice but several times and still they do not get unless they bring influence to bear. This is my personal experience and I had had to speak to the Chief Passport Officer about the inadvisability of the Regional Passport Officer referring the matter in every case to the Chief Passport Officer. This involves terrible national waste, waste of money and waste of time on the part of the applicants. This, I am humbly submitting, must be avoided. Of course, the working of the Act depends upon the spirit in which it is worked. Even supposing that we pass it and it becomes an Act, unless the passport authority realises the difficulties of the public, this Act, I do not think, would be worked in its spirit. Therefore, I am placing this difficulty . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Some arrangement can be made at Bangalore.

SHRI M. GOVINDA REDDY: Should be made.

SHRI M. C. CHAGLA: The Regional Passport Officer need not refer every case to the Central Government here but only in cases of difficulty or doubt he should refer the matter here. Otherwise, he has got the authority to issue passports and instructions had been issued to them. Now under this Act, there would be no difficulty. The Regional Passport Officer in Bombay or Madras can issue the passport. But if he finds any difficulty, which will be rare, then only he would refer the matter to the Chief Passport Officer.

SHRI M. GOVINDA REDDY: He has authority, no doubt, but he does not want to take responsibility. I am speaking from experience. I can point out a number of cases where there was no doubt at all .

SHRI M. C. CHAGLA: This is an administrative matter. This can be looked into.

SHRI M. GOVINDA REDDY: He has got the full authority. Even if he issues nobody will object. Even in such cases, he thinks it is safer to refer it to the Chief Passport Officer. I do not mind his referring to the Chief Passport Officer, but it involves a lot of expenses on the part of the applicant, waste of time on the part of the applicant and inconvenience also to him. For instance, a doctor in London suddenly died and his brother here received a cable. His wife was there and his young child was there. I had to speak to the Minister about it because the passport had to be issued the next day to bring the body from there. We encountered a lot of difficulty even after proving the bona fides of the case of death and there being nobody to help them and the necessity of the brother and his wife going there. Such cases do happen. I do not mean to say that in every case there is trouble. But in my opinion, it can easily be avoided.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): In such cases, to get emergency passports one has to go to Madras.

SHRI M. C. CHAGLA: Every passport officer has the authority to issue a passport.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We have not got them in Hyderabad and Bangalore.

SHRI M. C. CHAGLA: I do not know where the regional passport officers are. Wherever they are, we can have more.

SHRI M. GOVINDA REDDY: It would be convenient for the public. This is one thing. Secondly, when the pages in the passport are exhausted, now an applicant will have to go through the same procedure of filling

[Shri M. Govinda Reddy.]

up the form giving all the particulars. That, I think, is unnecessary. Because the passport will be there—only the pages will have been exhausted—it should be still valid. So it should be easy for the passport officer to make an endorsement, instead of putting the applicant to go through the entire procedure of filling up all the details of the form. So this is a matter of procedure which may be attended to.

Then, Sir, in issuing passports to Members of Parliament when they go on official work as members of a parliamentary delegation, or when deputed by the Foreign Minister or the Prime Minister, the Members of Parliament get official passports. Here I want to submit this. Now, Sir, a Class IV officer or a Class III officer, who accompanies a Class I officer, also gets an official passport, and a Member of Parliament also gets an official passport. Now, Sir, you have gone to the United Nations and you and I have seen the people there looking into our passports and saying: "How are you an official? You are a delegate of the Indian delegation and still you have an official passport."

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, एक व्यवस्था का प्रश्न है। हमारे नियम 249 में लिखा हुआ है—“यदि कोई मंत्री राज्य सभा में किसी ऐसे प्रेषण-पत्र या अन्य राज्य-पत्र को उद्धृत करे जो राज्य सभा के समक्ष उपस्थित नहीं किया गया हो, तो वह संगत पत्र पटल पर रखेगा। यह जो उद्देश्य और कारणों का कथन है इसके अनुसार सतवन्त सिंह बनाम भारत संघ रिट पिटीशन नं० 236, सन् 1966 में उच्चतम न्यायालय ने जो जजमेंट दिया था उसके पश्चात् ही यह पूरा का पूरा विधेयक आया है और यह उसी जजमेंट पर आश्रित है। उस जजमेंट में जिन चीजों का निराकरण किया गया उनको ठीक करके या उनमें जो दोष बताए उन

दोषों को दूर करके एक विधेयक यहां प्रस्तुत हुआ है। तो मेरा निवेदन यह है कि सुप्रीम कोर्ट का जजमेंट सदन के पटल पर होना चाहिए ताकि उसको हम लोग ठीक से पढ़ें और पढ़ने के बाद इस विधेयक पर समुचित रूप से विचार किया जा सके। हमने जजमेंट की कापी मांगी, मगर हमको सचिवालय से कहा गया कि जजमेंट की कापी शायद नहीं है, इसलिए यह व्यवस्था का प्रश्न प्रस्तुत करना पड़ा।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Judgments generally are available in the library. But it is not the duty of this Secretariat to provide it, because it does not come within the meaning of a State paper or a State document. I am sure Mr. Chagla will get a copy and place it on the Table. It would be convenient for the Members.

SHRI M. C. CHAGLA: I think all judgments of the Supreme Court are to be found in the library.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It is not reported. I would request the Minister to see if he can get a copy to place it on the Table.

श्री राजनारायण: यह पोर्शन जो आपकी रूलिंग का है वह ठीक है, मगर रूलिंग में फोर्स नहीं रहेगा तो इस सरकार को आप जानते ही हैं, इसलिये पहले रूलिंग में फोर्स लाइए।

SHR M. C. CHAGLA: I am told twenty copies have been laid in the library of Parliament. I cannot do more than that.

SHRI R. S. KHANDEKAR (Madhya Pradesh): Are you circulating it to the Members? It is important. The whole Bill is based on that judgment.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We will get a copy here.

श्री राजनारायण : कापी तो हमको भेजें ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are twenty copies in the library.

SHRI M. C. CHAGLA: And they can be sent for from the library.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You see, Mr. Rajnarain, how prompt the Government is to carry out your desire.

श्री राजनारायण : हमारे पास आवे तो ।

SHRI M. GOVINDA REDDY: I was on the point of the desirability of issuing diplomatic passports to Members of Parliament. I do not know if there are definite rules that diplomatic passports should be given only to diplomatic personnel. When the late Prime Minister Lal Bahadur Shastri, sent some delegations composed of Members of Parliament, the leaders of the delegations got diplomatic passports but the members of the delegation did not get diplomatic passports; they got official passports

SHRI DAHYABHAI V. PATEL (Gujarat): Perhaps the Congress Party knows what type of people it has selected to be candidates.

SHRI M. GOVINDA REDDY: So if a diplomatic passport is issued to a Member of Parliament when he goes abroad, his status will be improved, not that he got any extraordinary advantage because of that. I do not know if the External Affairs Ministry considers the issue of diplomatic passports as a peculiar privilege available only to diplomatic personnel, because exception has been made in some

cases, as I referred to. So I would humbly submit to the Minister to consider this question. Even a servant, who is Class IV, he gets official passport, and you and I also get official passport. That is very wrong.

Then you prescribe the maximum; of course, it is twenty-five rupees now. I think it is a little high. Now, when it will be prescribed under the rules, it may be a little lesser.

SHRI DAHYABHAI V. PATEL: Only at the beginning.

SHRI M. GOVINDA REDDY: But the maximum should have been a little lower.

I agree with Mr. Triloki Singh that this "public interest" is a very vague term. Now it depends on the passport officer to determine . . .

PANDIT S. S. N. TANKHA (Uttar Pradesh): It is a wide term, not a vague term.

SHRI M. GOVINDA REDDY: All right.

SHRI A. M. TARIQ (Jammu and Kashmir): Whatever is wide is also vague.

SHRI M. GOVINDA REDDY: You make it so wide that it is undefinable; so it will be ultimately left to the authority to interpret what 'public interest' is. Instead, if we want to categorise people, we could have done so. This has been done in clause 6 and in another clause also. In those clauses some categories have been mentioned. Similarly we can say that whoever in the opinion of the Government is such a person that it would be prejudicial to issue a passport to him, he may be denied the passport. Some such thing must be brought in, instead of using these wide words and thus giving the authorities some grounds for making it an excuse.

[Shri M. Govinda Reddy.]

In clause 13 we see it stated:

"Any officer of customs empowered by a general or special order of the Central Government in this behalf and any officer of police not below the rank of a sub-inspector may arrest without warrant any person against whom a reasonable suspicion exists . . ."

This, I think, is giving too wide a power. Even a sub-inspector if he has a reasonable suspicion that the man has committed an offence, can arrest him. I think this provision may be reconsidered. Similarly . . .

SHRI A. M. TARIQ: There will be any number of arrests at the airport.

SHRI M. GOVINDA REDDY: Actually the people who want to escape do escape, as was pointed out by an hon. Member yesterday.

Therefore, what I say is that I want the procedure for the issue of passports to be simplified. In fact, in many of the socialist countries they can issue passports even without any procedure and as Shri Ruthnaswamy said, I would also like to see the day when as a matter of right every citizen can get his passport without any impediments whatsoever, unless of course it is against the interest of the country to give him the passport.

DIWAN CHAMAN LAL (Punjab): Why are not visas abolished?

SHRI M. GOVINDA REDDY: There is another small point which I would like to make. Another difficulty in the matter of passports is getting the endorsement for the countries which one desires to visit. It all depends on the sweet will of the Passport Officer to make the endorsement that you want or to limit the countries. One can understand that he cannot give endorsements for countries with which we have no diplomatic relations. But what about others? For instance when one applied for passports for the USA and the UK one could get them easily. But when one applied for passports to

go to the socialist countries there were difficulties. I do not understand why this distinction should be made. Of course, I do not mean to attribute motives to the Government, but to give all this power to the Passport Officer, I think, is something very wrong.

AN HON. MEMBER: It is because of your P. L. 480.

SHRI M. GOVINDA REDDY: And because of this distinction he thinks he must be extra careful and so before he gives the endorsement he thinks twice and in many cases he does not give the endorsement at all. This is a thing which should be simplified. This is all I have to say now. Thank you.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I should like to bring to the notice of this august House that we had fixed one day for the Passports Bill. Yesterday we debated it for one hour. As you know our work is still there and there is a large amount of work to be completed. So may I request the House to see that Members may finish their speeches today? And, if necessary, we can call the Minister to reply tomorrow. I would like to have your cooperation in this matter.

श्री गोडे सुरहरि (उत्तर प्रदेश) :  
वाइस चैंसरमैन साहब, जहाँ तक पासपोर्ट का सवाल है मेरा खयाल है कि सुप्रीम कोर्ट में जो जजमेंट हुआ उसी के फलस्वरूप कुछ अपना हाथ मजबूत करने के लिये केन्द्रीय सरकार इस तरह का एक बिल हमारे सामने लाई है, तो एक तरह से सुप्रीम कोर्ट का जो जजमेंट है उसको बाईपास करने की कोशिश हो रही है इस बिल के जरिये। वैसे मैं पासपोर्ट के खिलाफ हूँ, बुनियादी तौर से मेरा विचार है कि किसी भी देश को पासपोर्ट के जरिये अपने बाशिन्दों को कहीं जाने से रोकना नहीं चाहिये और उसी ढंग से किसी को आने से भी रोकना नहीं चाहिये। इसलिये बुनियादी तौर पर मैं पासपोर्ट के ही खिलाफ हूँ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Is there any country where there is no restriction at all?

श्री गोडे मुराहरि : यह तो कोई नकल करने की बात नहीं है, अगर चाहे तो हिन्दुस्तान युनिलैटरली पासपोर्ट को खत्म कर सकता है, उसमें कोई दिक्कत नहीं होगी और पासपोर्ट की कोई कीमत भी नहीं है क्योंकि आज जिस ढंग से हिन्दुस्तान की सरकार अपनी कार्यवाही चला रही है उससे तो पासपोर्ट का सिस्टम एक वेस्ट आफ मनी है, मेरा ख्याल यह है कि हिन्दुस्तान का काफी पैसा पासपोर्ट बनाने के लिये वेस्ट किया जा रहा है क्योंकि "पी" फार्म भी रहता है और उस पर फाइनेस मिनिस्ट्री का कंट्रोल रहता है, यही नहीं कि कौन बाहर जाय बल्कि यह भी कि कितने दिन रहे, सिर्फ बाहर जाने का नहीं बल्कि कितने दिन बाहर रहे उस पर भी "पी" फार्म के जरिये फाइनेस मिनिस्ट्री का, सरकार का पूरा नियंत्रण है। तो मेरी समझ में नहीं आता कि पासपोर्ट क्या चीज है, पासपोर्ट तो बिल्कुल गैरजरूरी है, वेस्ट आफ मनी है और इस पर हिन्दुस्तान का पैसा बर्बाद किया जाता है।

SHRI M GOVINDA REDDY: The P Form is temporary.

श्री गोडे मुराहरि : टैम्परेरी क्या है, इतने सालों से "पी" फार्म चला आ रहा है और दलील यह दी जाती है कि "पी" फार्म के बिना काम नहीं चलेगा। "पी" फार्म रखना ही है, "पी" फार्म रखे, एक्स फार्म रखे, जीरो फार्म रखे, आपका नियंत्रण पूरा हो गया, किसी को बाहर जाने नहीं देगे जब तक कि "पी" फार्म नहीं होगा, इसलिये पासपोर्ट का जो इस्टीमेशन हिन्दुस्तान में बना रखा है यह बिल्कुल गैरजरूरी है और तुरन्त इसको खत्म करना चाहिये। इस तरह के बिल लाने का हिन्दुस्तान ऐसे देश में कोई मतलब नहीं रहता जहां कि "पी" फार्म हो। वैसे

तो मैं चाहूंगा कि पासपोर्ट ही खत्म हो क्योंकि दुनिया में जब तक पासपोर्ट ऐसी चीज होगी तब तक वर्ल्ड सिटीजनशिप या दुनिया में एकता हो नहीं सकती, पासपोर्ट एक अलगाव का इस्ट्रूमेंट है और मैं चाहूंगा कि पासपोर्ट का जो सिस्टम है वह खत्म किया जाय और हिन्दुस्तान की सरकार पहल करके दूसरे देशों से कहे कि हम इसको खत्म करने के लिये तैयार हैं तुम भी खत्म करो और दुनिया के लोगों को एक जगह से दूसरी जगह आसानी से आने जाने की इजाजत हो तो बहुत अच्छा होगा। हिन्दुस्तान की सरकार को यह करना चाहिये, जो सरकार निरपेक्षता में विश्वास रखती है, जो सरकार बराबर कहती है कि हर इंसान बराबर है उसको इस मामले में भी अगुवाई करनी चाहिये कि पासपोर्ट ऐसी चीज दुनिया में खत्म होनी चाहिये।

श्री ए० डी० नथिन (मध्य प्रदेश) :  
पासपोर्ट नहीं चाहिये।

श्री गोडे मुराहरि : बिल्कुल नहीं चाहिये। पासपोर्ट के रहते हुये या जो वीजा होता है उसके जरिये किस तरह की बेईमानी और सरकारी नियंत्रण होता है उसके बारे में भी कुछ कहना चाहूंगा। कुछ साल पहले मुझे याद है एक अमेरिकन ओरत यहाँ आई थी मिस मार्गो स्किनर, वह सोशलिस्ट पार्टी की तो नहीं थी लेकिन वह एक अखबार में काम करने आई थी, मैन-काइड अखबार में, उसकी एडिटिंग थी, और उसके यहाँ से भिजवाया गया। एक दिन पुलिस ने आ कर जबरदस्ती उठा कर के प्लेन में डाल कर यहाँ से बाहर किया। क्या? सिर्फ इतना था कि मिस मार्गो स्किनर फिलीपाइस की फुलब्राइट स्कालर थी और उसने वहाँ रहते हुये एक आर्टिकल लिखा, यहाँ के एक वीकली अखबार में लिखा जो आर्टिकल उस वक्त की अमेरिकी सरकार को पसन्द नहीं आया, फिर बाद में मिस मार्गो स्किनर यहाँ आई और अन्त में वी,

[श्री गोडे मुराहरि]

मुझे पता नहीं अमेरिका के इशारे पर या किसी दूसरे के इशारे पर यह हुआ, हिन्दुस्तान की सरकार ने उनको यहां से बाहर करने की कोशिश पूरे जोरों से की और उनको बाहर जाना पड़ा। फिर उसके बाद उन्होंने कोशिश करके वीजा लिया, वीजा ले कर हिन्दुस्तान आई और यहां आ कर काम करने लगीं, तो फिर हिन्दुस्तान की सरकार ने वीजा देने से इंकार कर दिया और मुझे याद है कि राजनारायण जी ने एक बार श्री लाल बहादुर शास्त्री को ट्रंक काल भी किया और उन्होंने कहा कि हफ्ते भर के अन्दर इस मसले को ठीक करेंगे, लेकिन दो या तीन दिन के अन्दर उनको उठा कर के जबरदस्ती प्लेन में डाल करके यहां से भेज दिया गया। और कहीं कहीं यह सुना जाता है कि उसका कारण यह है कि अमेरिका की सरकार ने उनको डेस्टीट्यूट घोषित किया है, यानी मार्गरेट स्कinner एक डेस्टीट्यूट औरत है इसलिए उनको यहां रहने की इजाजत नहीं मिलनी चाहिये। ऐसा उनके इशारे के ऊपर हमारी सरकार ने किया और उनको यहां से बाहर किया।

श्री ए० डी० मणि : भगा दिया।

श्री गोडे मुराहरि : हा, भगा दिया यहां से और मैं नहीं जानता यह सिर्फ अमेरिकन गवर्नमेंट का इशारा था या हिन्दुस्तान की सरकार का कुछ राजनीतिक हस्तक्षेप था क्योंकि वह जो काम कर रही थी वह "मैनफाइन्ड" जसे अवज्ञार में काम कर रही थी और उसमें संश्लिस्टों का हाथ था इसलिए शायद सरकार ने उनको अवांछनीय समझा होगा। तो ऐसी चीजें होती हैं और पासपोर्ट के जो रूल्स होते हैं, पासपोर्ट होता है उसके ऊपर वीजा होता है, तो जब कोई देश किसी नागरिक को बाहर करना चाहे तो वीजा या पासपोर्ट देने से इनकार कर देते हैं। मैं मिसाल देना चाहता

हूँ कि अमेरिका में भी ऐसा केस हुआ था तो जस्टिस डगलस का जजमेंट है कि पासपोर्ट जहां है वहां किसी भी नागरिक को देने से इनकार नहीं कर सकते और अमेरिका में ही यह जजमेंट हुआ है। उसी ढंग से हमारे सुप्रीम कोर्ट में भी यह जजमेंट हुआ है। वैसे पासपोर्ट के मैं खिलाफ हूँ लेकिन यह पासपोर्ट रहता भी है तो फिर क्या जरूरत है यह दिल लाकर उस पर नियंत्रण किया जाय। मेरी समझ में कोई नियंत्रण की जरूरत नहीं। तो मैं तो यही चाहूंगा कि इसके बारे में जरा सोचें और हिन्दुस्तान की सरकार को इसमें पहल करनी चाहिये चाहे दुनिया में और जगह किसी ढंग की व्यवस्था हो, वर्ल्ड गवर्नमेंट हो, जिसमें ये राष्ट्र इकट्ठा हों चाहे उस राष्ट्र के अन्दर कोई भी सिस्टम हो, लेकिन जब को-एक्जिस्टेंस का प्रिन्सिपल आप मान लेते हैं फिर हम इस चीज की पहल करें कि दुनिया में एक वर्ल्ड गवर्नमेंट हो। मैं जानता हूँ कहीं-कहीं ऐसी संस्था भी है दुनिया में जो इस किस्म की विचारधारा को बढ़ाने की कोशिश करते हैं जैसे एक वर्ल्ड फेडरलिस्ट्स है, एक कमेटी आफ वर्ल्ड पार्लियामेन्टेरियन्स, ऐसा कुछ है, और एक वर्ल्ड स्टूडेंट कन्वेंशन है, ये तमाम संस्थायें इस चीज को बढ़ाने में लगी हुई हैं। लेकिन हम चाहते हैं कि हिन्दुस्तान की सरकार भी उसमें कुछ पहल करे क्योंकि ये संस्थायें अपनी ओर से करें, उससे कोई गलतब नही निकलने वाला है—जब तक कोई न कोई सरकार उसके बारे में दिलचस्पी नहीं लेती और मैं समझता हूँ हिन्दुस्तान जैसे देश को इसमें पहल करनी चाहिये, तब तक मैं समझता हूँ बुनियादी तौर पर पासपोर्ट दिल यहां लाना गलत है इसलिये मैं इसका सख्त विरोध करता हूँ।

SHRI T. CHENGALVAROYAN (Madras): Mr. Vice-Chairman, I had never been abroad so as to have had the necessity to apply for and obtain a passport and I do not think I will

have to do that in the future either. The only passport which I await is to a place from which no traveller returns.

SHRI M. C. CHAGLA: There is no need for a passport for that.

SHRI T. CHENGALVAROYAN: Sir, it is the judgment of the Supreme Court which has necessitated the passing of this Bill. Mr. Vice-Chairman, according to the law as it stood before the enunciation of the principles underlying article 21 and article 14, as applying to the issue of passports, it has been fairly universally accepted that it is a political document exclusively in the prerogative discretion of the Government of a country to issue passports. We have known the continental concept of the issue of passports for the purpose of two benefits; one is to protect the honour, dignity and the safety of the person of a citizen of a country when he goes abroad and the other, incidentally and perhaps more substantial, is to protect the interests of the country. The Supreme Court, Mr. Vice-Chairman, has not stated—and I think a reading of the judgment would convince anyone—that there is no necessity at all for issuing passports. I have read that judgment of the Supreme Court through and through and particularly the fascinating arguments and the viewpoint of the majority judgment in contradistinction to the most enlightened exposition of law in the minority judgment and the real point of the Supreme Court decision in my respectful submission, Mr. Vice-Chairman, is that if there should be an established law then it would not be violative of article 21. Article 21 guarantees what we may call the personal liberty but if we understand the sequence of article 21, you will find it comes after article 19 and article 20 and therefore if we examine the position and the constitutional propriety of what we call the personal liberty. I should submit with great respect that this

may not at all be roped in but I know, Mr. Vice-Chairman, a catena of cases in the American courts particularly headed by Mr. Justice Douglas where the question of personal liberty has been in a spirit of judicious expansiveness held to contain and include all varieties of personal benefit and personal right. Therefore this Bill seeks not, as my hon. friend, Mr. Murahari pointed out, to bypass the Supreme Court judgment but to comply with the requirements of the Supreme Court judgment.

SHRI NIREN GHOSH (West Bengal): It is to nullify the effect of the Supreme Court judgment.

SHRI T. CHENGALVAROYAN: Now, I would very briefly and rapidly make my submissions on some of the salutary provisions of this Bill. Particularly clause 3 says that an application is necessary for obtaining a passport; in fact it is the key clause in the entire Bill. Now this follows the usual pattern of legislation with regard to the permit system. We have clause 3 which provides for an application to be made and it also says how that application has to be dealt with. Now there has been some criticism about this clause. It has been stated with reference to clause 3(2) that there will be an enquiry before the consideration of the application for passport. My submission is, if there is no enquiry and if we come to clause 6 we find there is provision for refusal of passport and I am sure any court of law will say that without an enquiry and sufficient data there cannot be a proper and legal refusal. Therefore in my submission in the light of provisions of clause 6 enquiry becomes absolutely necessary and indispensable. Clause 6 enumerates the grounds for the refusal of the passport. It has been said by the esteemed Professor Ruthnaswamy that the grant of the passport must be the rule and refusal must be the exception. Now my submission to you is that clause 6 contains the rules of

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exception when it is stated that the refusal cannot be on any ground except those stated here. Therefore, my submission is that clause 6 contains the rules of exception when the passport may be denied.

There has been another criticism with reference to the concept of public interests in the matter of granting of passports. For example, one of the grounds mentioned here is that in the opinion of the Central Government the presence of the applicant in such country is not in the public interest. My hon friend wanted a clear and more convincing definition of the expression 'public interest'. We have argued in courts of law on this point as to what public interest is and we have sought a judicial definition of the expression and after a very elaborate argument the High Court has defined 'public interest' as meaning the interest of the public. If we want to define what is public interest every definition has to be in the form of limitations. In all such cases, particularly in the Land Acquisition Act and in other analogous Act whenever this question of the paramount interests of the public is sought to be governed the legislative practice is to put the expression 'public interest' and leave each case to be decided as to whether it is in public interest or not.

There are other important salutary provisions also. For example, there is the provision in clause 9 of the Bill which states that the conditions and forms of passports and travel documents should be in the prescribed form.

Now there is another important point which is embodied in clause 10, namely, with reference to variation, impounding and revocation of passports and travel documents. That is in the context of the duration of the tenure of the passport. I may also refer to clause 4 which provides for appeal. In all such cases when the question of the right of an individual

is concerned and if an order is to be made either limiting that right or restricting that right or denying that right, then an appeal must be provided. I heard an objection that the appeal ought to have been provided to some independent tribunal. The Deputy Minister for Foreign Affairs in his opening remarks was pleased to state what has been the number of passport applications and if that number were to be taken into account and if after passing this Bill the rejections of applications are to be taken into account and if on those rejections the number of applications were to be taken into account, I am afraid that there would not be any necessity for having an independent tribunal for that purpose. If we examine why we want an independent tribunal it is because to remove any administrative bias that may be present in a disposal by an appellate authority prescribed under the Act. For those Members who feel that way, I may give this assurance, if an assurance is at all necessary, that article 266 of the Constitution gives ample remedy and adequate remedy and an effective remedy for challenging any such authority or any such decision of the appellate court. There cannot be a greater guarantee for the fulfilment of the constitutional privilege and the right of a citizen of our country.

I will also make a reference to clause 14 which gives the power of search and seizure. In my anxiety to go through this Bill I was at pains to spot out this particular clause and I felt within myself that unless this power is taken tomorrow to implement the provisions of this Bill, particularly the penal provisions of this Bill, it would be rather embarrassing for the authority constituted under this Bill for investigation and for enquiry. I am sure we know about the decisions of the courts on some matters particularly with regard to the Sales Tax Act when it was challenged that unless there is a specific power in that enactment giving the authority pres-



cribed under the Act the power to seize and search, the search and seizure would be illegal. I am very grateful for this careful provision of clause 14 in this Bill. I may also bring to your kind consideration that with reference to clause 14, there has been some misunderstanding, if I may say so with great respect. It is not to give any *carte blanche* to the officers concerned with regard to carrying out the provisions of this Bill but if ever they do discharge the duties *bona fide* and in the exercise of their lawful duties in a lawful manner they should not be exposed to certain legal actions by persons who may be aggrieved. In other words, this clause has incorporated the well-known doctrine of indemnity of officers discharging their official duties in the course of their official business. I will also submit that with reference to clause 23, it is very significant that certain analogous and more or less similar acts touching the subject collaterally have been saved from the position with reference to this particular Bill. For example, several acts which are now dealing with more or less similar or kindred subjects have been saved by this provision. I therefore submit that this Passports Bill is only for the purpose of regulating and coordinating the present administrative set-up. My friend, Shri Govinda Reddy, has expressed certain grave doubts perhaps of his own personal experience, with regard to the delay in the matter of disposal of these applications. May I most respectfully submit for the kind consideration of the hon. Minister that a provision may be made in the rules, when rules are prescribed, that if an application for a passport is not disposed of within a particular period, say a month or two or a week or two, then it must be deemed to have been sanctioned? That provision is very salutary in order to make the administrative set-up very alert and very vigilant.

With these words, I have great pleasure in wholeheartedly supporting this Bill for the kind acceptance of this House.

SHRI A. D. MANI: Mr. Vice-Chairman the Passports Bill which the House is debating is the direct consequence of the majority judgment of the Supreme Court presided over by Mr. Subha Rao. This judgment was delivered just before he became the Opposition Presidential candidate in the recent elections.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It has nothing to do with the Bill.

SHRI A. D. MANI: I am narrating the facts and not commenting on it. I would draw the attention to a paragraph in the judgment which is relevant for the consideration of this Bill. The Chief Justice and his colleagues said:

"A person may like to go abroad for many reasons. He may like to see the world, to stay abroad, to undergo medical treatment that is not available in our country, to collaborate in scientific research, to develop his mental horizon in the different fields and such others. An executive arbitrariness can prevent one from doing so and permit another to travel merely for pleasure. While in the case of the enacted law one knows where he stands, in the case of an unchannelled arbitrary discretion discrimination is writ large on the face of it."

This does not mean, as my friend Mr. Murahari says, that there should be no passports at all. All that the Chief Justice said was that there should be no arbitrariness in the issue of passports and, therefore, a Bill of this kind is within the competence of the Government and Parliament because the Bill seeks to impose restrictions on the arbitrary power of the executive Government.

I would like to refer, before I go on to deal with the clauses of the Bill, to a suggestion made by Shri M. Govinda Reddy that Members of Parliament should be given diplomatic passports. For the first time when

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I went abroad in 1960, when I became a Member of Parliament, I travelled on the ordinary passport. I am not in favour of any special privilege being created for Members of Parliament. We are just ordinary people. If we do not get 30 Members to stand behind us in a biennial election, we are out and Mr. Bhupesh Gupta knows what the situation can be, when there is a strong Opposition, to any candidate being elected. So we should not ask for any special privilege for ourselves. I was a Member of the U.N. Delegation on three occasions and I know what that diplomatic passport means. A diplomatic passport means we get diplomatic facilities also. One of the diplomatic facilities that one gets abroad is to get whisky at one dollar seventy-five cents. When one is a Member of the U. N. Delegation, as Mr. M. Govinda Reddy ought to know, that privilege is given to anybody who has a diplomatic passport. A diplomatic passport means certain diplomatic facilities. Apart from that I do not want any Member of Parliament to be given any special privilege which is not available to an Indian citizen. If we go on an official delegation, when we attend the Commonwealth Relations Conference or any other Conference we have got a right to demand a diplomatic passport because we go in a designated official capacity.

Regarding the clauses of the Bill, I would suggest to the Minister that he should try to set up in each State a Passport Advisory Council consisting of Members of that area and certain selected or elected Members of the Legislatures. This Passport Advisory Council will not be on the same footing as the Telephone Advisory Committee which recommends the grant of telephone connection on payment because we are all subject to pressure. This Passport Advisory Council must meet as often as possible so that it may try to see from the manner in which the passport applications have been rejected whether due considera-

tion has been given to each person who applies for a passport. If any one has gone to the Passport Office in Bombay and waited in the queue for hours one would understand what a torture it is to get a passport from this Government in this free country. It is, therefore, necessary that a Passport Advisory Council should be created. It will not be a fetter on the executive's discretion. It is only to see that public opinion is associated with the grant of passports. I hope that the Minister of External Affairs would consider this. He need not incorporate it in this Bill. By an executive fait and executive discretion he can create such a Passport Advisory Council.

I would like to draw the attention of the House to clause 6 of the Bill, sub-clause (2) (d). I am not in favour of passports being refused to persons on the ground that the presence of the applicant outside India may, or is likely to, prejudice the friendly relations of India with any foreign country. In the United States any person who is supposed to be a fellow-traveller or who is supposed to be friendly to the Soviet Union is not given a passport to go to the Soviet Union. We should not mind our people going there to put forward their points of view. My hon. friend, Mr. Dahyabhai Patel, very often goes to Formosa. We have not prevented him from going to Formosa. If I want to go, I can also go to Formosa. This Government will not do it as long as we are Members of Parliament. I can tell you one case where a person wanted to become a fellow of an institute in Thailand and who was getting a grant from SEATO. I saw the then State Minister of External Affairs, Mr. Dinesh Singh, and asked him to give him facilities to go to that country. He said he would not permit him to go, as it was contrary to our policy. Members of Parliament, he said, were in a very special category. So, I do not want that sort of restriction put in here. If this is a free country, we must have the freedom to put forward our points of view on the policies of the Government of India and other Governments

and we must have free access to other countries. I am totally opposed, therefore, to sub-clause (d) here at page 4.

I would like to draw your attention to sub-clause (e) also, where it says:—

“that the applicant has, at any time during the period of five years immediately preceding the date of his application been convicted by a court in India for any offence and sentenced to imprisonment for not less than two years.”

In these days of “gheraos”, labour movements and “morchas” a person can get a sentence for two years for these offences. My hon. friend, Mr. Bhupesh Gupta, would say these are political offences in the interests of a welfare State. I do not want the gentlemen of the “gherao” movement to be lodged in this class.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You are very sympathetic.

SHRI A. D. MANI: I would, therefore, like the Minister of External Affairs to give directions to the passport officers that unless an offence involving moral turpitude has been committed, no person should be denied a passport because he has been sentenced for more than two years. We do not want political offenders to be punished under this clause.

I would like to go on to sub-clause 'g) at page 4, which says:—

“that a warrant or summons for the appearance, or a warrant for the arrest, of the applicant has been issued by a court under any law...”

Now, you know as a very eminent lawyer that a summons can be issued in a defamation case under sections 499 and 500. The defamation case is a penal offence under our law and I believe it is not a penal offence under the British law unless it leads to a breach of law involving criminal intimidation. If I want to stop

Mr. Bhupesh Gupta from going abroad, all that I have to do is to file a defamation case against him and issue a summons and tell the passport officer: “Please do not allow this gentleman to go abroad because there is a defamation case pending and a summons has been issued.” It is a very valid point. Unless certain offences against property, against persons, against misuse of funds are involved, we should not deny passport to any person just because a summons has been issued to him. Maybe he may have to appear as a witness. All that one has to do is to issue a summons against somebody and a defamation case can be filed very easily. You can get a lawyer engaged and file a defamation case against Mr. Bhupesh Gupta in the Parliament Street court, so that he does not go to the Soviet Union as often as he would like to do. I would, therefore, suggest that a direction be issued that normally for offences like defamation a passport should not be denied.

I would like to go on to the question of ‘P’ form. In the United Kingdom too where passports are being issued not very liberally, but not arbitrarily, the foreign exchange regulations are taken note of by the passport authorities before a passport is issued. The country's foreign exchange reserves have become negligible, almost non-existent. It is not possible for us to go abroad on the basis of passports and squander the precious foreign exchange resources of this country. I believe in some kind of restriction by the Reserve Bank and the Finance Ministry on passport-holders. Though Mr. Bhupesh Gupta might put forward a number of cases where ‘P’ Form have been denied to persons on flimsy grounds, I am in favour of the continuance of the ‘P’ Form because there must be some kind of check on persons going abroad. I can tell you, as one who has gone abroad many times and to many parts of the world, that I am thoroughly ashamed

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to go abroad now because we do not have money ourselves. Everybody knows it and they ask: "Why people are starving in your country?" The condition is so bad and it is not a pleasure for us to go abroad. There should, therefore, be stringent regulations regarding the grant of passports. On account of our foreign exchange difficulties 'P' form is necessary in the circumstances.

I would like to say a word regarding the impounding of passports. The Bill has provided that the reasons should be given. There must be an opportunity given to a person who has applied for a passport to ask for a hearing, so that the matter may be reconsidered. It is likely that the passport officer might not have applied his mind to all the aspects of the case. The man concerned must have an opportunity to take up his case and get it reconsidered. He need not go through this elaborate process of a court of appeal or some other authority.

I hope that these suggestions would be borne in mind by Government in regard to the administration of the passport law.

**सरदार रघुवीर सिंह पंजहजारी (पंजाब)**

वाइसचेयरमैन साहब, मैं आपका मशकूर हूँ कि आपने मुझे मौका दिया। मन् 1920 के एक्ट के बाद आज इस एबान में स्लाइट माडिफिकेशन के बाद यह बिल आया है। अंग्रेजों के एक्ट में और आज के एक्ट में कोई खास फर्क नहीं है। मैं तो यह समझता था कि इसमें कुछ ज्यादा सहूलियतें होंगी और लोगों को आसानी से पासपोर्ट मिल जायेगे। लेकिन इसमें सिवाय इसके कुछ नहीं है कि जो पहले से अंग्रेजों के जमाने से चला आया है वही रखा गया है।

स्पेशल अपील के मुताल्लिक मुझे यह कहना है कि राइट आफ अपील जो है

वह तो दिया गया है, लेकिन वह किसके पास होगी। वह अपील डिप्टी सेक्रेटरी और ज्वाइन्ट सेक्रेटरी तक जायेगी और उसके बाद खत्म हो जायेगी। मैं समझता हूँ कि अगर किसी डिपार्टमेंट के सीनियर आफिसर ने अप्लीकेशन रिजक्ट किया हो, तो उसका आफिसर जो होगा वह अपने आफिसरों से एग्री करेगा और इस तरह से मैं नहीं समझता कि इसमें ज्यादा जस्टिस मिल सकेगी। मेरे खयाल में अपील का फाइनल डिसीजन मिनिस्टर के जरिये होना चाहिये तब लोगों को कुछ आराम मिल सकेगा।

صوبی اے - ایم - طارق - وہ مسٹر  
تک پہنچائیے گی ہو نہیں چار چھ  
مہینے تک -

†[श्री ए० एम० तारिक : वह मिनिस्टर तक पहुँचायेंगे ही नहीं चार छ. महीने तक।]

**सरदार रघुवीर सिंह पंजहजारी :**  
यही मेरा खयाल है कि अगर मिनिस्टर साहब के पास ये चीजें चार छः महीने में भी जायेंगी तब भी उनको पता लगेगा कि उनके डिपार्टमेंट में क्या क्या चीजें होती हैं। इसलिये मैंने अर्ज किया कि मिनिस्टर साहब के पास यह पहुँचे।

जहाँ तक पासपोर्ट देने का सवाल है अभी कल डिप्टी मिनिस्टर साहब कह रहे थे कि 24 आवर्स में देने की कोशिश करते हैं। मैं समझता हूँ कि तीन महीने में भी दे दें, तो बड़ी मेहरबानी होगी। प्रोसीजर इनका यह है कि देहात का आदमी पहले डी० सी० के पास एप्लाई करे, डी० सी० पुलिस के पास भेजे वेरीफिकेशन के लिये, पुलिस की रिकमेंडेशन होगी, डी० सी० की रिकमेंडेशन होगी तब होम डिपार्टमेंट में जायेगा, स्टेट का होम डिपार्टमेंट फिर रीजनल पासपोर्ट आफिस में भेजेगा, रीजनल पासपोर्ट आफिसर को

†[ ]Hindi transliteration.

शक पड़ा, तो वह फिर स्टेट को भेजेगा और फिर वह नीचे जायेगा। इस प्रसेस में काफी समय लग जाता है। मैं चाहता हूँ कि यह प्रसेस जिननी कट की जाये उतना अच्छा है।

4 P.M.

एक चीज और अर्ज करना चाहता हूँ कि पार्लियामेंट के मेम्बर या असेम्बली के मेम्बर को पासपोर्ट लेना हो, तो उनको भी डिपुटी सेक्रेटरी से करेक्टर सर्टिफिकेट लेने का जरूरत होगी। मैं नहीं समझता इससे ज़्यादा शर्मनाक बात इस हिन्दुस्तान में एक पार्लियामेंट के मेम्बर या असेम्बली के मेम्बर के लिये हो सकती है।

उपसभाध्यक्ष (श्री अकबर अली खान) : इसकी जरूरत नहीं है।

सरदार रघुबीर सिंह पंजहजारी : इसकी जरूरत है। वह बगैर इसके, बगैर डिपुटी सेक्रेटरी की रिकमेंडेशन के नहीं मिल सकता। मैं समझता हूँ कि आजाद हिन्दुस्तान में इस तरह की शर्मनाक बात दूसरी नहीं हो सकती। इसलिये मैं यह अर्ज करूँगा कि हर पार्लियामेंट मेम्बर या असेम्बली के मेम्बर को—जिमके पास आइडेंटिफिकेशन कार्ड हो, वह अपना कार्ड दिखाये—जिस रोज एप्लाई करे उसी रोज उसका पासपोर्ट मिल जाना चाहिये।

SHRI M. C. CHAGLA: The rule says if he pays income-tax or property tax—it is a question of financial guarantee and various exemptions are there—if he pays income-tax or property tax, proceeds to the U. K. on an employment voucher, proceeds on scholarship or fellowship, furnishes a ticket in proof of the journey to a foreign country and return therefrom. It is only when these are not there the Deputy Secretary comes in. It is not in every case the Deputy Secretary is necessary.

877 RSD—7.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): It should not be there in the case of a Member of Parliament.

SARDAR RAGHBIR SINGH PANJHAZARI: Regarding a Member of Parliament or a Member of an Assembly certainly it is necessary.

SHRI M. C. CHAGLA: My information is that M.P.s. and M.L.As. are given passports on application. No certificate of any officer is necessary no financial guarantee is necessary. My hon. friend's apprehension is not justified.

सरदार रघुबीर सिंह पंजहजारी : जहाँ, मिनिस्टर साहब का कहना है मैं मानता हूँ लेकिन मुझे अफसोस के साथ कहना पड़ता है कि जहाँ तक एप्लीकेशन फार्म का सवाल है, उसके साथ एक स्लिप लगी है, उसे मंगाकर देखिये। एप्लीकेशन फार्म में लिखा हुआ है कि जो एप्लीकेन्ट है उसको डिपुटी सेक्रेटरी या डिस्ट्रिक्ट मजिस्ट्रेट फर्स्ट क्लास से सर्टिफिकेट लेना लाजमी है। वह फार्म मंगवाइये। किस रूल में लिखा है, कहाँ इन्स्ट्रक्शन दिया हुआ है कि पार्लियामेंट के मेम्बर के लिये जरूरी नहीं है? जहाँ तक एप्लीकेशन का सवाल है उसमें कहीं यह मेन्शनड नहीं है कि पार्लियामेंट के मेम्बर और असेम्बली के मेम्बर के लिये अलग किया जाता है।

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): I am sure the Minister will look into it.

SHRI M. C. CHAGLA: The rule says this. An application for the issue of a passport for travel shall be accompanied by a guarantee executed in the prescribed form: provided that no such guarantee shall be necessary in respect of an applicant in the following cases:

Furnishes a certificate from a Stipendiary Magistrate of the First

[Shri M. C. Chagla.]

Class or from an officer not below the rank of Deputy Secretary to the Government;

Pays income-tax or property tax;—  
I will not read the other things;

Proceeds on scholarship or fellow-ship;

Proceeds on pilgrimage or for other purpose to neighbouring foreign countries;

Furnishes a ticket in proof of the journey to a foreign country and return therefrom;

These must have been administrative instructions. If necessary, I will see to it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Members of Parliament and M.L.As. at least should get the position of your Joint Secretary.

SHRI M. C. CHAGLA: I do not think we need any financial guarantee from a Member of Parliament. I am sure they are solvent.

सरदार रघुबर सिंह पंजहजारी : मैं मशकूर हूँ मिनिस्टर साहब का . . . .

उपसभाध्यक्ष (श्री अकबर अली खान) : अब आप खत्म फरमाइये ।

सरदार रघुबर सिंह पंजहजारी : अभी तो मैंने शुरू किया था । मैं मशकूर हूँ मिनिस्टर साहब का कि जो मैंने जनुइन चीज बताई थी वह उन्होंने मान ली । एक्स-टर्नल एफेयर्स में जहाँ तक खर्च का सवाल है अनलिमिटेड खर्च हुआ करता है, लेकिन आप दिल्ली के पासपोर्ट आफिस को देखिये । मैं नहीं समझता कोई रेस्पेक्टबिल आदमी वहाँ बैठना पसन्द करेगा । अफसरों को तो नौकरी करनी पड़ती है, इसलिये बैठना पड़ता है । वहाँ बैठने के लिये कोई जगह नहीं है । इतना निकम्मा पासपोर्ट का आफिस

मैंने कहीं नहीं देखा है । दूसरी जगहों पर भी ऐसा ही होगा । मेरी यह गुजारिश है कि रीजनल पासपोर्ट आफिस ठीक इमारत में हो, वहाँ का फर्नीचर ठीक हो, बैठने की जगह ठीक हो ।

شرعی اے - ایم - طارق - ۷۵۴۷

اچھے ہوں -

†[श्री ए० एन० तारिक : कपड़े भी अच्छे हों ।]

सरदार रघुबर सिंह पंजहजारी : कपड़ तो माशेअल्ला आपके बहुत अच्छे हैं पेरिस में आपने एक पासपोर्ट आफिस बनाया हुआ है; न वहाँ के स्टाफ को कम्फर्ट है, न बाहर के जाने वालों को ।

साथ साथ यह भी अर्ज करूंगा कि जहाँ तक रीजनल पासपोर्ट आफिस का सवाल है, वहाँ से पासपोर्ट लेने के लिये बड़ी दिक्कत होती है । मैं यह अर्ज करूंगा कि हर स्टेट में पासपोर्ट आफिस होना चाहिये ताकि जल्दी से जल्दी लोगों को पासपोर्ट मिल सके । रीजनल पासपोर्ट आफिस का मतलब 4-5 स्टेट्स का होता है । हमारे यहाँ रीजनल पासपोर्ट आफिस दिल्ली में—काश्मीर वाले बैठे हैं तारिक साहब—काश्मीर से लेकर राजस्थान, पंजाब, दिल्ली, हिमाचल प्रदेश के आदमियों को एप्लाई करना पड़ता है । कितनी देर लगती होगी उसको पासपोर्ट लेने में इसको आप मुलाहिजा फरमाइये । हर स्टेट में एक पासपोर्ट आफिस हो या चीफ सेक्रेटरी को पावर दे दीजिये कि वह आन बिहाफ आफ एक्सटर्नल एफेयर्स पासपोर्ट इशू कर दिया करें ।

PERSONAL EXPLANATION BY  
SHRI A. D. MANI ABOUT HIS RE-  
MARKS ON THE PRIME MINISTER'S  
STATEMENT RE. SITUATION IN  
WEST ASIA

SHRI A. D. MANI: (Madhya Pradesh): Sir, I wanted to seek your indulgence for a minute. Quite a large

† [ ] Hindi translation.